The Uttar Pradesh Ministers and Legislators (Publication of Assets and Liabilities) (Amendment) Act, 1981

Act 17 of 1981

Keyword(s):
Ministers, Legislators
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Mantri Tatha Vidhayak (Astiyan Tatha Dayityon Ka Prakashan) (Sanshodhan) Adhiniyam, 1981 (Uttar Pradesh Adhiniyam Sankhya 17 of 1981), as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 1, 1981:

THE UTTAR PRADESH MINISTERS AND LEGISLATORS (PUBLICATION OF ASSETS AND LIABILITIES) (AMENDMENT) ACT, 1981

[U. P. ACT NO. 17 OF 1981]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to amend the Uttar Pradesh Ministers and Legislators (Publication of Assets and Liabilities) Act, 1975.

It is hereby enacted in the Thirty-second Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Ministers and Legislators (Publication of Assets and Liabilities) (Amendment) Act, 1981.

2. In section 6 of the Uttar Pradesh Ministers and Legislators (Publication of Assets and Liabilities) Act, 1975, hereinafter referred to as the principal Act,—

(a) in sub-section (1), the words and figure “sub-section (1) of” shall be omitted;

(b) in sub-section (2), the words and figures “under sub-section (2) or sub-section (3) of section 3 or” shall be omitted.

3. In the First Schedule to the principal Act, in the opening sentence, for the words and figures “under section 3(1)” the words and figures “under section 3” shall be substituted.

By order,

G. B. SINGH,
Sachiv.